

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 74 OF 2019

Dated: 5th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Punjab State Power Corporation Limited

...Appellant(s)

Vs.

Everest Power Private Limited & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Amal Nair

Counsel for the Respondent(s) : Mr. Tarun Johri
Mr. Ankit Saini for R-1

Mr. Yashasvi Kant for R-2

Mr. Sakesh Kumar
Ms. Gitanjali N Sharma for R-3

ORDER

Finally, the reply shall be filed within four weeks i.e. on or before 02.09.2019, after duly serving advance copy of the same to the other side, failing which, it shall be taken as nil. Thereafter, rejoinder, if any, shall be filed on or before 16.09.2019, after duly serving copy to the other side.

List the matter on **23.09.2019.**

(S. D. Dubey)
Technical Member
vt/pk

(Justice Manjula Chellur)
Chairperson